this particular clause which expressly says:

"Notwithstanding anything to the contrary contained in the Indian Divorce Act, 1869 that Act shall apply to allmarrisges solemnized under this Act, and any such marriage may te declared null er dissolved in the manner [herein provided, and for the causes therein mentioned, or en the ground that the marriage contravenes one or more of the conditions, specified in section 4 oi this

As I said₃ this corresponds to section 17 of the Special Marriage Act of 1872 and there ail these conditions are sft out, It is not necessary for me to enter into tnem in detail here. Ibe conditions mainly are that you can hdve divorce on the ground of adultery; you can have dissolution of maniage under other conditions also, if the mar riage is

SHRI B..RATH (Orissa): Sir: is not the Law Minister taking too much time?

SHRI C. C'. EISWAS: If the hon. Member does net wish me to draw the attention of the Council to the important features of the Bill, 1 shall only be toe glad to be relieved of so much trouble.

vVe now come to the last Part and that relates to a matter oi procedure, except that there are two clauses, which not only impose a penalty en a married person, marrying again under this Act, as well as a person, marrying under this Act and then many ing again, but declare the second marriage in such case to be void.

Sir, that is alb I move

DR. P. C. MITRA: Just one question, Sir

MR. CHAIRMAN: Let me place it first before tne House.

Motion moved:

Th?.t the Sptcial Mrrnsge Bill. 1952, be circulated foi the purpose of e'ici'rmg opinio:: thereon by rr>p?m December 1952.

J. his is the motion before the House. But before I ask the hon. Member vho has given notice of amendment :o move, the Secretary has ?. message to xmrnunicate to the Counci.

DR. P. C. MITRA: Sir, one ques tion before we.....

MR. CHAIRMAN: No question now. Please sit down.

MESSAGE FROM THE HOUSE OF THE PEOPLE

PREVENTIVE DETENTION (SECOND AMENDMENT) BILL, 1952

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions in Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Preventive Detention (Second Amendment) Bill, 1952, as reported by the Joint Committee which has been passed by the House'of the People at a sitting held on the 6th August 1952."

Sir, I lay the Bill on the Table.

TIME TABLE FOR DISCUSSION OF THE PREVENTIVE DETENTION (SECOND AMENDMENT) BILL, 1952.

MR. CHAIRMAN: Now, I would like to say that I took the advice of the Business Advisory Committee to consider the question of allocation of time for the consideration and passing of the Preventive Detention (Second Amendment) Bill, 1952, as passed by the House of the People The Committee recommends the following programme:-

Friday, 8th August 1952, that is tomorrow, 8.15 a.m. to 1 p.m. and 3 p.m. to 6 p.m.; and